NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.240/2016 RT CP (CAA) No.118/Chd/Hry/2017

In the matter of:

M/s Uttarakhand Automotives Ltd. ... Applicant No.1 / Transferor Co.

AND

M/s Rico Auto Industries Ltd. ... Applicant No.2 / Transferee Co

Present: Mr. Atul V. Sood, Advocate for petitioner.

Mr. D.K.Singh, Official Liquidator, Chandigarh on behalf of

Regional Director, Northern Region, New Delhi.

Learned counsel for petitioner submits that the petitioner has filed compliance affidavit of service by attaching copies of notices delivered to concerned offices as observed in the order dated 11.05.2017. Learned counsel further submits that the affidavit states that no objection / representation against the Scheme has been received from any party. Office also to report as to whether any objection/representation has been received against the Scheme in the Tribunal from any quarter. It would be seen that the notice to Income Tax Officer of the Ward at Gurugram has been sent instead of Commissioner of Income Tax as directed in the order dated 11.05.2017. It is also submitted that the land situate at Uttarakhand relates to the transaction for which the company is assessed at Gurugram.

Learned counsel has also submitted that petitioner has filed responses to the observations made by the Official Liquidator, Registrar of Companies as well as the Regional Director, Northern Region, Ministry of

Corporate Affairs, New Delhi copies whereof have already been supplied to

them.

Learned counsel further submits that the petitioner has filed an

application for amendment of Memo of Parties but the Registry is yet to

scrutinize the same. Copies of the application aforesaid has been given to the

Official Liquidator who is also appearing for himself and on behalf of the

Regional Director, Northern Region.

Matter now be listed on 11.09.2017.

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(Justice R.P. Nagrath)
Member(Judicial)

August 31, 2017